## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 1338 OF 2018 IN DFR NO. 2789 OF 2018

Dated: 30<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Paschim Gujarat Vij Company Ltd. .... Appellant(s)

Versus

Investment & Precision Casting Ltd. & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Ms. Sakie Jakharia for R-1

<u>ORDER</u>

Learned counsel, Ms. Ranjitha Ramachandran, appearing for the Appellant submitted that, she may kindly be permitted to take fresh notice on the Respondent No.2 on the ground that notices taken earlier were not served.

Submission made by learned counsel appearing for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to take fresh notice on the Respondent No.2.

Learned counsel, Ms. Sakie Jakharia accepts notice on behalf of the first Respondent.

Registry is directed to issue a fresh notice to the second Respondent.

List this matter on <u>14.11.2018.</u>

(S.D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

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